

**Statement**

Information relating to the number of rural branches opened by the public sector banks and the private sector banks during the years 1976, 1977 and 1978 is set out in *Annexure-I* [See Appendix CVIII, Annexure No. 97.] Available Statewise data regarding deposits and advances of rural branches of public sector and private sector commercial banks, collected by the Reserve Bank of India every half-year ending June and December, are set out in *Annexure-II and III* for December 1975, 1976 and 1977. [See Appendix CVIII, Annexure No. 98 and 99.]

**Default in re-payment of loans to I.F.C.I.**

\*317. SHRI RAMANAND YADAV:  
SHRI PRANAB MUKHER-  
JEE:  
SHRI KALP NATH RAI:

Will the Minister of FINANCE be pleased to state:

(a) the number of companies assisted by the Industrial Finance Corporation of India which defaulted in re-payment of principal and interest as on the 31st December, 1978 and the amount due from them;

(b) the number of companies which defaulted within three years of the disbursement of their loans;

(c) the number of companies which defaulted even before they went into production; and

(d) whether it is also a fact that the defaults constitute one out of every three concerns financially assisted by IFCI?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIKARULLAH): (a) As on 31-12-1978, 226 concerns were in default in the payment of their dues to the Industrial Finance Corporation of India (IFCI) to the extent of Rs. 46.70 crores, Rs. 24.74 crores being the amount of principal in default and

Rs. 21.96 crores the amount of interest in default.

(b) 87 concerns.

(c) 25 concerns.

(d) Though the number of concerns in default viz. 226 formed about 35.4 per cent of the total number of concerns (638) from whom loans were outstanding as on 31-12-1978, the amount of defaults formed about 13.2 per cent of the total amount of loans outstanding on that date. Out of the 226 concerns in default, 55 concerns were in persistent default for more than three years.

**Relaxation in the operational checking of the aircraft of the Indian Airlines**

\*318. SHRI E. R. KRISHNAN:  
SHRI M. KADERSHAH:  
SHRI A. P. JANARDHAN-  
NAM:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether the operational checking of the aircraft of the Indian Airlines has been relaxed in the recent months due to their overall shortage; and

(b) what is the usual number of hours an aircraft is allowed to be in the air without undergoing the mechanical checking?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK): (a) No, Sir.

(b) The number of hours an aircraft can remain in the air without undergoing any mechanical checking on ground is dependent on the aircraft range limited by its fuel capacity. However, no aircraft of Indian Airlines is in the air continuously for more than 2 hours 45 minutes (approx) on any scheduled flight. At the transit stations, mechanical checking is done at each landing. After completion of the day's flight,

the aircraft is subjected to maintenance check as per the stipulated schedule of inspection, during the night stops at the main base station.

### **Ceiling on Bank Deposits**

\*319. SHRI U. R. KRISHNAN: Will the Minister of FINANCE be pleased to state:

(a) whether there is any proposal under Government's consideration to fix a ceiling for deposits by the nationalised banks; and

(b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): (a) There is no proposal under Government's consideration to fix a ceiling on the deposits of the nationalised banks.

(b) Does not arise.

### **Airlinking of the State Capitals**

\*320. SHRI GIAN CHAND TOTU:  
SHRI PRAKASH MEH-  
ROTRA:  
SHRI KRISHNA NAND  
JOSHI:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether there is any proposal to connect all the State capitals by air; and

(b) if so, what are the details in this regard?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK): (a) and (b) State Capitals of Himachal Pradesh, Meghalaya, Nagaland, Sikkim, Arunachal Pradesh, Lakshadweep, Mizoram, Pondicherry and Dadra Nagar Haveli are not connected by air at present. Indian Airlines has no proposal presently to link the above State Capitals by air.

An Expert Committee on the operation of third level air services has recommended that 50 new population centres should be linked by air by a system of third level air services in the first phase. The recommendations of the Committee are presently under examination of Government. The 50 centres recommended by the Committee include *inter-alia* the State Capitals of Himachal Pradesh, Meghalaya, Sikkim, Arunachal Pradesh, Mizoram and Pondicherry, presently not covered by the network of Indian Airlines.

### **Voluntary disclosure of unaccounted money**

1460. SHRI R. R. MORARKA: Will the Minister of FINANCE be pleased to state:

(a) whether any Government servant disclosed any hidden income or wealth under the Voluntary Disclosure Scheme in 1975;

(b) if so, what is the number of Government servants who made such disclosures; and

(c) what is the total amount of wealth and income disclosed?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): (a) to (c) The declarations regarding the disclosure under section 3(1) do not show the nature of the trade, profession or nature of employment of the declarant. It is, therefore, not possible to furnish the requisite information for section 3(1) declarations.

Information contained in declarations under section 14(1) and 15(1) is taken into account for the purposes of determination of total income/net wealth under the provisions of the Income-tax Act/Wealth-tax Act. The requisite information is being collected so far as these declarations are concerned, and will be laid on the Table of the House.